

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

20.9.02

The Applicant is absent on call. Ld. Counsel appearing for R-4 has filed counter and submits that in the absence of the applicant he is to serve the copy of the counter and he further prays time to serve the copy. Ld. Senior Standing Counsel prays for further time to file counter. Heard. Time granted till 7.10.02 for counter and also service of counter.

REGISTRAR 20/9/02

- 1) Counter copy of R-4 not served on petitioner Counsel.
- 2) Counter by R-1 to 3 not filed.

Registration

By
4/10/02

07.10.02

R-4 has already filed a counter after service on the applicant. R-1 and R-3 are absent on call and no steps taken by them to file any counter. Call on 21.10.02 for rejoinder if any.

REGISTRAR 7/10/02

- 1) Rejoinder to Counter of R-4 not filed.
- 2) Counter by R-1 to 3 not filed.

By
7/10/02

Registration

Order dated 19.8.2004

Heard the learned counsel for the parties. The grievance of the applicant herein to direct the Respondents to give him promotion with effect from 1991. Since this O.A. is not maintainable before the Tribunal in view of decision rendered by the C.A.T. (Full Bench Jaipur) in the case of B.N.Sharma etc. etc. v. Union of India & Ors. (reported in ATJ 2004(2) 11 holding that the Tribunal lacks jurisdiction to entertain the applications pertaining to service matters filed by the employees, who have been permanently absorbed in the BSNL, leaving liberty to the applicant to move the appropriate forum, we dispose of this O.A. being not maintainable. No costs.

Abh
VICE-CHAIRMAN 19/8
MEMBER (JUDICIAL)